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FOOD SUPPLIES & CONSUMER WELFARE DEPARTMENT

NOTIFICATION

The 6th May, 2017

Sub: Requirement of Aadhaar under section 7 of Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 (“Aadhaar Act”) for “National Food Security Act 2013”.

No. 9595–09561400022017— Whereas, the use of Aadhaar as identity document for delivery of services or benefits or subsidies simplifies the Government delivery processes, brings in transparency and efficiency, and enables beneficiaries to get their entitlements directly in a convenient and seamless manner and Aadhaar obviates the need for producing multiple documents to prove one’s identity;

And, whereas, the National Food Security Act, 2013 Programme (hereinafter referred to as the NFSA, 2013) involves expenditure incurred from the Consolidated Fund of Government;

Now, therefore, in pursuance of the provisions of Section 7 of the Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016 (18 of 2016) (hereinafter referred to as the said Act), the Food Supplies & Consumer Welfare Department, Government of Odisha hereby notifies the following, namely:—

1. (i) An individual registered under the NFSA, 2013 is hereby required to furnish proof of possession of Aadhaar or undergo Aadhaar authentication.
- (ii) Any individual registered under NFSA, 2013 who is not yet enrolled for Aadhaar shall have to apply for Aadhaar Enrolment by 30th June, 2017, and in case she or he is entitled to obtain Aadhaar as per the provisions of Section 3 of the said Act, such individuals may visit any Aadhaar Enrolment Centre (list available at www.uidai.gov.in) to get enrolled for Aadhaar.
- (iii) As per regulation 12 of the Aadhaar (Enrolment and Update) Regulations, 2016, the Food Supplies & Consumer Welfare Department required to offer enrolment facilities (through E & IT Department) for the beneficiaries who are not yet enrolled for Aadhaar and in case there are no Aadhaar Enrolment centers located within the respective Block/Tehsil, the said Food Supplies & Consumer Welfare Department may provide enrolment facilities through

Collector of the Districts at convenient locations in coordination with the existing Registrars of UIDAI or may provide Aadhaar Enrolment facilities by becoming UIDAI Registrar:

Provided that till the time Aadhaar is assigned to the individual, she or he shall be allowed to avail the benefit under the NFSA, 2013 under the said Act within a specified period up to 30th June, 2017 subject to the production of the following documents namely:—

- (a) (i) if he/she has enrolled, his/her Aadhaar Enrolment ID slip; or
(ii) a copy of his/her request made for Aadhaar Enrolment, as specified in sub-paragraph 2.2 prescribed below;
- (b) (i) the voter identity card issued by the Election Commission of India; or
(ii) ration card; or (iii) the driving license issued by the Licensing Authority under the Motor Vehicles Act, 1988; or (iv) the certificate of identity having photo of such member issued by a Gazetted Officer or a Tehsildar on an official letter head; or (v) PAN Card; or (vi) any other document specified by Food Supplies & Consumer Welfare Department:

Provided further that the aforesaid documents shall be checked by an Officer specifically designated by the State Government.

2. In order to provide convenient and hassle free entitlements to the citizens under the provisions of the said Act, the Food Supplies & Consumer Welfare Department shall make all the required arrangements including the following, namely:—

- 2.1 Wide publicity through media and individual notices shall be given to applicants or beneficiaries to make them aware of the requirement of Aadhaar to work under NFSA, 2013. They may be advised to get themselves enrolled at the nearest enrolment centers available in their areas by 30th June 2017. The list of locally available enrolment centers shall be made available to them.
- 2.2 In case, the beneficiaries are not able to enroll due to non-availability of enrolment centers in the vicinity, the District Collector on behalf of the Department is required to create enrolment facilities at the convenient locations and the applicants or beneficiaries may be requested to register their request for enrolment by giving their names with other details, such as, address, Bank Account details, mobile number, etc., on a portal and such requests may also be registered with the Block Office.

3. This notification shall come into effect from the date of its publication.

By Order of the Governor

P. K. MOHAPATRA

Principal Secretary to Government